

(110)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
M.A.NO. 599/94 in O.A.760/90

Date of Order: 4-8-94.

Between:

Union of India rep. by

1. The Secretary to Govt. of India,
Ministry of Defence, New Delhi.

2. Engineer-in-Chief's Br.
Army Headquarters, Kashmir House,
DHQ PO, New Delhi-11.

3. Chief Engineer, Southern Command, Pune-1.

4. Chief Engineer (P) Factory
Parade Grounds, Secunderabad-3.

... Applicants/Respondents.

and

Sri Lanka Rama Mohan Sastry.

... Respondent/Applicant.

For the Applicants: Mr. N. V. Ramana, Addl. OGSC.

For the Respondent: Mr. N. Rammohan Rao, Advocate.

CORAM:

THE HON'BLE MR. JUSTICE V. NEELAERI RAO : VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

This application is filed praying time for implementation of the judgment dt. 24-12-1993 in O.A.760/90. Heard. In the circumstances referred to, time is extended till 30-9-94 as a last chance. M.A. is ordered accordingly.

Prashant 5/8/94
Deputy Registrar (J) CC.

To

1. The Secretary to Govt. of India, Union of India, Ministry of Defence, New Delhi.
2. The Engineer-in-Chief's Br. Army Headquarters, Kashmir House, DHQ PO New Delhi-11.
3. The Chief Engineer, Southern Command, Pune.
4. The Chief Engineer (P) Factory Parade Grounds, Secunderabad-3.
5. One copy to Mr. N. V. Ramana, Addl. OGSC CAT. Hyd.
6. One copy to Mr. N. Rammohan Rao, Advocate, CAT. Hyd.
7. One spare copy.

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